

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01026/2019

Dated Thursday the 1st day of August Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

Chempappa
No. 23/4, Tirumal Illam
Masque (Back side)
S. Kodiyur Jolarpetti
Tiruppattur Taluk
Vellore District. Applicant

By Advocate M/s K. Thiruvalluvan

Vs

1. Union of India
Rep. by its General Manager
South Western Railway
Headquarters Office
Hubli – 580 020.
2. The Senior Divisional Personnel Office
Divisional Office, Bangalore Division
South Western Railway
Bangalore – 560 023.
3. The Divisional Officer (Sr. DPO/SBC)
Personnel Department
Bangaluru – 560 023.

4. The Director
Supervisors Training Centre
Near Bangalore City Railway Station
Bangalore – 560 023. Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following relief :

"To call for records relating the 3rd respondent proceedings made in order B/P.500/ONR/C dated 20.11.2018 to quash the same and consequently direct the respondents to grant disability pension with effect from 01.05.2017 and dispose the representation dated 15.10.2018 and extend all benefits and thus render justice."

2. It is submitted that the applicant made a representation dt. 12.02.2019 stating that the qualifying service is wrongly calculated as 25 years instead of 27 years at the time of arranging settlement dues. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority is directed to consider the representation within a time limit to be stipulated by this Tribunal.
3. Mr. P. Srinivasan, Standing Counsel takes notice for the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider the representation of the applicant dt. 12.02.2019 (Annexure A16) in the light of all the aspects raised in the OA and also as per the relevant rules and regulations and pass a reasoned and speaking order within a period of four months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

01.08.2019

SKSI